

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 206 OF 2015 &**  
**IA NO. 344 OF 2015**

**Dated: 25<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Damodar Valley Power Consumers Association & Anr. .... Appellant(s)**  
**Versus**  
**West Bengal Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. C. K. Rai for R-1

Mr. M. G. Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya  
Mr. Pulkit Agarwal for R-2

**ORDER**

Mr. C. K. Rai, Learned Counsel appearing for Mr. Pratik Dhar, Learned Senior Counsel for the first Respondent submits that the Learned Senior Counsel has some personal inconvenience and seeks adjournment on that ground. His submission is placed on record.

List the matter on **12-7-2018** as requested by the learned counsel for the first respondent and as agreed by the learned counsel for the parties.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**